

ACT No. XIX OF 1927.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 21st
September, 1927.)

An Act further to amend the Presidency-towns Insolvency Act, 1909, for certain purposes.

III of 1909.

WHEREAS it is expedient further to amend the Presidency-towns Insolvency Act, 1909, for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Presidency-towns Insolvency Short title.
(Amendment) Act, 1927.

III of 1909.

2. To section 7 of the Presidency-towns Insolvency Act, Amendment of
section 7, Act
III of 1909.
1909 (hereinafter referred to as the said Act), the following proviso shall be added, namely:—

“ Provided that, unless all the parties otherwise agree, the power hereby given shall, for the purpose of deciding any matter arising under section 36, be exercised only in the manner and to the extent provided in that section.”

3. After sub-section (2) of section 15 of the said Act, the Amendment of
section 15, Act
III of 1909.
following sub-section shall be added, namely:—

“ (3) On the making of the order admitting his petition, a debtor shall—

(a) unless the Court otherwise directs, produce all his books of account, and

(b) file such lists of creditors and debtors and afford such assistance to the Court as may be prescribed,

failing which the Court may dismiss his petition.”

4. In sub-sections (4) and (5) of section 36 of the said Act, Amendment of
section 36, Act
III of 1909.
for the words “ If, on the examination of any such person, the Court is satisfied,” the words “ If on his examination any such person admits ” shall be substituted.

5. After clause (k) of sub-section (2) of section 112 of the said Act, the following clause shall be inserted, namely:— Amendment of
section 112, Act
III of 1909.

“ (kk) filing of lists of creditors and debtors and the affording of assistance to the Court by a petitioning debtor.”

Price 1 anna or 1½d.]